

GOVERNMENT OF INDIA
MINISTRY OF WOMEN & CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO: 3348
TO BE ANSWERED ON 29.03.2023

MONTHLY HONORARIUM OF ANGANWADI WORKERS

3348: LT. GEN. (DR.) D.P. VATS (RETD.):

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of monthly honorarium paid to Anganwadi workers, State-wise;
- (b) whether the said honorarium meet the standards provided by the Minimum Wages Act of respective States; and
- (c) the details of new AWCs opened in the last three years, State-wise?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs) being honorary workers are paid a monthly honorarium as decided by the Government from time to time. Lastly, on 01.10.2018, Government of India has enhanced the honorarium of AWWs at main-AWCs from ₹3,000/- to ₹4,500/- per month; AWWs at mini- AWCs from ₹2,250/- to ₹3,500/- per month; AWHs from ₹1,500/- to ₹2,250/- per month which is uniform across all States/ UTs. Performance linked incentive of ₹250/- per month also paid to AWHs and ₹500/- per month to AWWs. In addition, States/UTs are also paying additional monetary incentives/ honorarium to these functionaries from their own resources.
- (b) Anganwadi Services consider AWWs/AWHs as honorary workers from the local community who come forward to render their services in the area of child care and development. Being honorary workers they are not covered under Minimum Wages Act.
- (c) All the 14 lakh AWCs/Mini-AWCs approved by the Government of India have been sanctioned to the States/UTs under 3rd phase of expansion of Scheme. No new centre has been sanctioned in the last three years. However, the States have been given freedom to relocate existing Anganwadis based on local requirements and conditions.
